

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
10-05-2024 AT 10:30 AM**

**CP(IB) No.493/9/HDB/2018  
AND  
IA (IBC) No: 862 & 1002/2024 in CP(IB) No.493/9/HDB/2018  
u/s. 9 of IBC, 2016**

**IN THE MATTER OF:**

Ardee Hitech Pvt Ltd

**...Operational Creditor**

**AND**

Bevcon Wayors Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) No: 862 /2024**

Mr K Venkata Narsinga Rao, Liquidator present through Video Conference.  
This is an application to take progress report on record. Report taken on record.  
Accordingly, **this application is allowed and disposed of.**

**IA (IBC) No: 1002/2024**

This is an application seeking for extension of 180 days for completion of liquidation process on the ground that two more properties are yet to be put to sale and a property already sold the sale in respect of the property is not taken place and which is in progress. Considering the facts and circumstances and in the interest of the liquidation of the Corporate Debtor. Therefore, we extend the liquidation period by 180 days however, on condition that the liquidator shall sincerely endeavour to complete the remaining process within the extended time and shall not seek further extension.

Accordingly, **this application is allowed and disposed of.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**